

ITEM NO.17

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 351/2023

SARVESH MATHUR

Petitioner(s)

VERSUS

THE REGISTRAR GENERAL HIGH COURT OF PUNJAB AND HARYANA Respondent(s)

(FOR ADMISSION and IA No.156368/2023-PERMISSION TO APPEAR AND ARGUE IN PERSON IA No. 224380/2023 - APPROPRIATE ORDERS/DIRECTIONS IA No. 221137/2023 - APPROPRIATE ORDERS/DIRECTIONS IA No. 204758/2023 - EXEMPTION FROM FILING O.T. IA No. 204862/2023 - INTERVENTION APPLICATION IA No. 221136/2023 - INTERVENTION APPLICATION IA No.204756/2023 - INTERVENTION APPLICATION IA No. 203939/2023 - INTERVENTION APPLICATION IA No. 211112/2023 - INTERVENTION/IMPLEADMENT IA No. 201867/2023 - INTERVENTION/IMPLEADMENT IA No.205176/2023 - INTERVENTION/IMPLEADMENT IA No. 204865/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON IA No. 204757/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON IA No. 205185/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON IA No. 156368/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON IA No. 205356/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 231013/2023 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

WITH

W.P.(C) No. 941/2021 (X)

(IA No. 127059/2022 - APPROPRIATE ORDERS/DIRECTIONS IA No.138139/2021 - APPROPRIATE ORDERS/DIRECTIONS IA No. 152409/2021 - CLARIFICATION/DIRECTION IA No. 49222/2023 - EXEMPTION FROM FILING AFFIDAVIT IA No. 138140/2021 - EXEMPTION FROM FILING AFFIDAVIT IA No. 105704/2021 - EXEMPTION FROM FILING AFFIDAVIT IA No.152407/2021 - INTERVENTION APPLICATION IA No. 42847/2023 - INTERVENTION APPLICATION IA No. 127032/2022 - INTERVENTION APPLICATION IA No. 166549/2021 - INTERVENTION APPLICATION IA No. 153948/2021 - INTERVENTION/IMPLEADMENT IA No. 90561/2022 - INTERVENTION/IMPLEADMENT IA No. 163456/2021 - INTERVENTION/IMPLEADMENT IA No. 49221/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON IA No. 130324/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 110432/2021 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES)**W.P.(C) No. 1051/2021 (X)****(FOR EX-PARTE AD-INTERIM RELIEF ON IA 120450/2021 FOR impleading party ON IA 153968/2021 FOR INTERVENTION/IMPLEADMENT ON IA 153968/2021 FOR CLARIFICATION/DIRECTION ON IA 153977/2021 IA No.153977/2021 - CLARIFICATION/DIRECTION IA No. 120450/2021 - EX-PARTE AD-INTERIM RELIEF IA No. 153968/2021 - INTERVENTION/IMPLEADMENT)****W.P.(C) No. 1197/2021 (PIL-W)****W.P.(C) No. 1239/2021 (X)
(FOR ADMISSION)****Date : 19-01-2024 These matters were called on for hearing today.****CORAM : HON'BLE THE CHIEF JUSTICE
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**UPON hearing the counsel the Court made the following
O R D E R**

- 1 A comprehensive note has been prepared by the Amicus Curiae, Mr Gaurav Agrawal and Mr K Parameshwar after having a personal interaction with all the High Courts on the status of the infrastructure for hybrid hearings. The Amicus Curiae copiously engaged with the relevant stakeholders and after having due regard to the infrastructure for hybrid hearings in this Court have formulated suggestions on the up-gradations which can be made by the High Courts.
- 2 It appears that the note is not available with the counsel appearing on behalf of the High Courts. The note may be shared with the counsel who are appearing in these proceedings.
- 3 Any of the parties or counsel who have any additional suggestions to make may email them to the Amicus Curiae. The note by the Amicus Curiae has been prepared as on 06 November 2023. It is agreed that they would prepare an updated position for the perusal of this Court after interacting with the High Courts.
- 4 List the Petitions on 12 February 2024.

- 5 This Court, while entertaining the Petition under Article 32 of the Constitution, has issued a slew of directions aimed at assessing the availability of infrastructure before the High Courts for conducting hybrid hearings.
- 6 Insofar as the petitioner, Mr Sarvesh Mathur is concerned, he has sought directions to the High Court of Punjab and Haryana to conclude the arguments in his case CRM-M-51102 of 2019 (where he is a respondent) expeditiously.
- 7 As regards prayer (ii), we request the High Court, upon a certified copy of this order being produced before it, to consider taking up the Petition for early disposal preferably within a period of one month from the date on which the present order is placed before it.
- 8 The rest of the prayers will be considered when the proceedings are taken up on the next date of listing.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR